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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.724/99.

Dt. Of Decision : 17-08-99.

K.Praveen Kumar

.. Applicant.

Vs

1. The Secretary,
Union Public Service Commission,
Dholpur House, Shahajan Road,
New Delhi - 122 001.
2. The Govt. of India, rep. by
Secretary, Dept. of Personnel &
Training, Min. of Home Affairs,
New Delhi-122 001. .. Respondents.

Counsel for the applicant : Mr.K.Ravindra Rao

Counsel for the respondents : Mr.V.Vinod Kumar, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Ravindra Rao, learned counsel for the applicant and Mr.V.Vinod Kumar, learned counsel for the respondents.

2. The applicant wrote the All India Civil Services Main Examination held in the month of October, 1998, having qualified in the preliminary examination held on 31st May, 1998. He was issued with an admission certificate for appearing the main examination with Roll No./Hall Ticket No.000048 indicating the place and date of the examination to be conducted. Accordingly he appeared for the main examination and secured good enough marks with over all 48% of marks, in all the subjects and he was expecting a call for an interview. But he received the mark sheet on 28-04-99 in which only 13 marks were awarded in regard to the General Essay Paper out of 200 marks. The applicant submits that he has got





97 marks in the General Essay Paper in his previous attempt held in the year 1994. Hence he contends that grant of 13 marks out of 200 in the main examination for 1998 Civil Services Examination in General Essay Paper is beyond his expectation and he expected to score more than 100 marks out of 200 marks.

3. This OA is filed praying for a direction to the respondents to produce the records/Answer sheet relating to the General Essay Paper of the applicant bearing Roll No./Hall Ticket No.000048, of the All India Civil Services Main Examination held in the month of October, 1998 conducted by R-1 and declare the awarding of 13 marks i.e., 6.5% out of 200 marks is arbitrary, bad and illegal and for a consequential direction to the respondents to re-evaluate the answer sheet of the applicant relating to the General Essay Paper of the Main Examination of All India Civil Services and award the marks enabling the applicant to face the interview.

4. The learned counsel for the applicant submitted that the mark sheet is not evaluated properly and hence it should be referred to an expert for re-valuation.

5. We have heard both the sides. We have perused the answer sheet of the applicant. We are surprised to know that ~~most~~ of the pages are marked as irrelevant by the examiner. He also made some marks at the end after correcting the answer sheet as follows: "No ^{group} ~~cross~~ of topic. Answer for the most part irrelevant". The Court or Tribunal can only add the marks and find whether there is any mis-calculation. Already an expert ^{had} ~~corrected~~ the answer sheet. Hence granting any direction to re-evaluate by another expert is not called for. Further many of the pages of the answer sheet is stated as irrelevant answer. We do not see any reason to give any direction as prayed for by the learned counsel applicant.

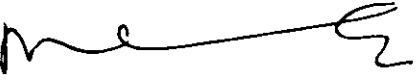
6. In that view the OA is dismissed. No costs.

(The Answer Sheet was perused and returned back)


(B.S. JAI PARAMESHWAR)

MEMBER(PSDL.)

Dated : the 17th August, 1999.
(Dictated in the Open Court)


(R. RANGARAJAN)

MEMBER(ADMN.)

1ST AND II nd COURT

COPY TO:-

1. HDHND
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN
THE HON'BLE MR.R. RANGARAJAN:
MEMBER (ADMN)

THE HON'BLE MR.B.S. JAI PARAMESHWAR
MEMBER (JUDL)

2/9/99

ORDER DATE: 17/8/99

MA/RA/EP-N-0-
IN
O.R. NO. 724/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

6 copies

